

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. 1151-1151/Genl./HCS/2023

Dated, Delhi the \_\_\_\_\_

**Sub: Circulation of copy of Order dated 15.03.2023 passed by Hon'ble Supreme Court of India in Special Leave to Appeal (Crl.) No. 555/2023 titled "Ravish Kumar Vs. The State of Bihar" (Arising out of impugned final judgment and order dated 23.11.2022 in Crl.M. No. 63090/2022 passed by the High Court of Judicature at Patna).**

A copy of the letter no. 2108-2120/DHC/Gaz./G-2/Judgment/2023 dated 29.03.2023 bearing diary no. 844 dated 29.03.2023 alongwith copy of order dated 15.03.2023 passed by Hon'ble Supreme Court of India in the abovesaid matter is being circulated for information and necessary action to : -

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

**(UPASANA SATIJA)**

Link Officer-In-Charge, Genl.Branch, (C)  
Tis Hazari Courts, Delhi.

01/04/23

Encls. As above.

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 2168 - 2126 /DHC/Gaz/G-2/Judgment/2023

Dated: 29 March, 2023.

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.

To:

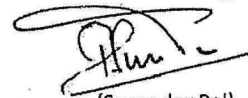
1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
7. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
8. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
9. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
10. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
11. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
12. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub: Order dated 15.03.2023 passed by Hon'ble Supreme Court of India in Special Leave to Appeal (Cri.) No. 555/2023 titled "Ravish Kumar vs. The State of Bihar" (Arising out of impugned final judgment and order dated 23.11.2022 in CRLM No. 63090/2022 passed by the High Court of Judicature at Patna).

Sir/Madam,

I am directed to forward herewith a copy of order dated 15.03.2023 passed by Hon'ble Supreme Court of India in Special Leave to Appeal (Cri.) No. 555/2023 titled "Ravish Kumar vs. The State of Bihar" (Arising out of impugned final judgment and order dated 23.11.2022 in CRLM No. 63090/2022 passed by the High Court of Judicature at Patna) and to request you to circulate the same amongst all the Judicial Officers working under your respective control for information and necessary action.

Yours faithfully,



(Surender Pal)  
Deputy Registrar (Gazette-IB)  
For Registrar General.

Encl: As above.

Genl. Sr.  
P. S. J. (H.C.)  
29/03/23

ITEM NO. 19

COURT NO. 13

SECTION II-A

2

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 555/2023

(Arising out of impugned final judgment and order dated 23-11-2022 in CRLM No. 63090/2022 passed by the High Court Of Judicature At Patna)

RAVISH KUMAR

Petitioner(s)

VERSUS

129739

THE STATE OF BIHAR

Respondent(s)

IA No. 7941/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 7943/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Satya Kam Sharma, AOR  
Mr. Prashant Kumar, Adv.

For Respondent(s) Mrs. Niranjana Singh, AOR  
Mr. Saket Singh, Adv.

Confidential to true copy  
17-3-23

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner was denied anticipatory bail. A First Information Report was lodged alleging that he had committed offences under Sections 366, 376A 342 and other offences under the Indian Penal Code. After investigation, a final report was filed which absolved him of involvement in any crime. The competent court directed registration of an FIR and took cognizance.



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The petitioner's application for anticipatory bail was rejected under these circumstances.

After considering the submission of parties, this Court is of the opinion that having regard to the peculiar circumstances of this case, the petitioner deserves to be enlarged on anticipatory bail, subject to such terms and conditions as the trial court may impose. We notice that in this case, there is no mention of the offences the petitioner is charged with.

Before parting with this case, this Court notices that the format of orders by various High Courts in bail proceedings differs significantly. In many instances, the orders do not contain any description of the proceedings pending before the trial court there; at times, no advertence to the nature of the offence alleged in the FIR etc. This Court is of the opinion that in bail/anticipatory bail matters, High Courts should endeavour to ensure that all basic essentials (i.e. FIR No., Date, the concerned police station and the offences allegedly committed etc.) are duly recorded or reflected in the format of the order. This order shall be circulated to all the High Courts through their Registrars.

The special leave petition is disposed of.

Pending application(s), if any, are disposed of.

*Harshita*  
*5/10/23*  
(HARSHITA UPPAL)  
SENIOR PERSONAL ASSISTANT

*15/10/2023*  
(MATHEW ABRAHAM)  
COURT MASTER (NSH)

*15/10/23*